

Parvesh Kumar Sachdeva Vs. CHD Developers Ltd. Etc.
Case No.5742/19
PS Punjabi Bagh

28.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 24.04.2020 for 28.08.2020 as per the directions of Hon'ble High Court).

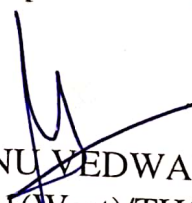
Present: Sh. Harmeet Singh, Ld. Counsel for the complainant.

It is submitted by Ld. Counsel for the complainant that he is not satisfied with the action taken report as the same has been filed under the signatures of SI Naveen. It is also submitted by him that SI Deepak was earlier handed over the duties to make inquiries for filing of action taken report but the said report is filed by SI Naveen instead. It is also submitted that he wants to lodge complaint in that regard. It has been emphasized to the Ld. Counsel that matter is at the stage of submissions on application u/s 156(3) Cr.P.C. instead he may raise objections with respect to lacunae not covered by inquiry officer who had conducted the inquiry upon the pursuance of court. Ld. Counsel instead stressed upon that a fresh report be now called from DCP concerned in that regard. It is once again requested to Ld. Counsel for the complainant to make submission on his application u/s 156(3) Cr.P.C. rather than telling the type of ATR received by the court instead of pointing out any lacunae present in it so as court is clear enough and proceed further without waiting anytime.

At this stage, Ld. Counsel for the complainant seeks some time to make submission on the application u/s 156(3) Cr.P.C. as according to him he is not ready for it.

In these circumstances, at request, be put for submissions on application u/s 156(3) Cr.P.C. of the complainant.

Be put up on 10.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
28.08.2020